

20-5-96

(3)

Non. Mr. S. Das Gupta AM
Non. Mr. T. L. Varma 5M

Sh. S. Kumar learned counsel
for the applicant submitted that
interim order passed by the
bench of this Tribunal has since
been complied with. In view of
this he do not see any reason
to proceed with this contempt
application and the same is
dropped.

SP
JM

W L
AM

Amend.